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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT NOTIFICATION

The 29th February 1944

No. 1268-F.—The following notifications, issued by the Government of India in the Finance Department, are republished for general information.

By order of the Governor
V. RAMANATHAN

Deputy Secretary to Government

New Delhi, 31st January 1944

No. D. 23-R.1/44—The following amendments in the Fundamental Rules made by the Secretary of State for India are published for general information:—

"I, Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred upon me by section 247 of the Government of India Act, 1935, do hereby make, with the concurrence of my Advisers, the following Amendments in the Fundamental Rules, namely:—

(1) In clause (c) of Rule 14A after the words 'to the post' the words 'of a First Class Resident or' shall be inserted.

(2) In clause (2) of Rule 97 after the words 'or the post' the words 'of a First Class Resident or' shall be inserted.

Given under my hand this 15th day of November 1943.

L. S. AMERY

One of His Majesty's Principal Secretaries of State"
Simla, 31st January 1944

No. F. 22 (17)-R. II/43—The Governor General in Council is pleased to make the following amendments in the Forms of contingent notice of cancellation in Appendix A to the procedural instructions issued in connection with the Secretary of State's (General Provident Fund) Rules and published with the notification of the Government of India in the Finance Department, No. D. 36-A-S.D./43, dated the 14th October 1943, namely:—

(1) In Form I of the said Forms after the words "the said nomination", the words "so far as it relates to the person predeceasing me" shall be inserted;

(2) In Form II of the said Forms, for the words and figure "in the event of the person/any of the persons nominated thereunder predeceasing me, or in the event of my hereafter acquiring a family as defined in rule 2 of the said rules, the said nomination shall forthwith stand cancelled", the following shall be substituted, namely:—

"the said nomination shall—

(a) in the event of the person/any of the persons nominated thereunder predeceasing me, forthwith stand cancelled so far as it relates to the person predeceasing me, or

(b) in the event of my hereafter acquiring a family as defined in rule 2 of the said rules, forthwith stand cancelled in its entirety."

B. C. A. COOK

Dy. Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 28th February 1944

No. 869-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

CUSTOMS

New Delhi, 12th February 1944

No. 5-Camp.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the

Central Government is pleased to prohibit the bringing by sea or land into British India of any document, other than an official document, dealing with infantry or guerilla tactics, sabotage, or the preparation and use of explosives and military weapons.

M. SLADE

Joint Secy. to the Govt. of India

LAW DEPARTMENT NOTIFICATION

The 29th February 1944

No. 916-J.—The following notification, issued by the Government of India in the Railway Department (Railway Board), is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

New Delhi, 26th January 1944

No. F.42/TX17/16—In the Resolution of the Government of India in the Railway Department No. F. 42/TX17/16, dated the 11th January 1944, for the words and figures "10th January 1944" read "11th January 1944".

J. D. MICHAEL

Secretary, Railway Board

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 1st March 1944

No. 3356-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 12th February 1944

No. T. C. (2)/44—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendments shall be made in the Textile Commissioner's Notification No. 34-Tex.A.(15)-2/43, dated the 11th December 1943, published at page 1324 in the *Gazette of India* dated the 11th December 1943, namely:—

(i) In paragraph 1 of the said notification for the words "all prices are for Grey Yarns of full count, subject to standard tolerances," the words "All prices are for Grey Yarns of full count (subject to standard tolerances in count) and of any strength up to the maximum strengths given in column 1," shall be substituted.

(ii) In paragraph 8 for the words "The maximum retail price shall be 20 per cent" the words "The maximum retail price shall be 15 per cent" shall be substituted.

(iii) The following shall be added as paragraph 9:—

"9. No manufacturer shall sell any yarn other than those specified in this notification.

(Explanation.—If a manufacturer desires to sell any other count of yarn he should apply to the Textile Commissioner with a sample and description of the yarn with a request that a price for it be fixed and notified.)"

Bombay, 12th February 1944

No. T. C. (2)/44—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. 34-Tex. A(15)-2/43, dated the 31st December 1943, published at page 851 of the *Gazette of India*, Extraordinary dated the 31st December 1943, namely:—

(i) In paragraph 2 of the said Notification, for the words and figures, "The ex-factory price so determined, and the maximum retail price which shall be calculated by adding 20 per cent to the former," the words and figures

"The ex-factory price so determined, and the maximum retail price which shall be calculated by adding to the former 20 per cent in the case of cloth and 15 per cent in the case of yarn", shall be substituted.

(ii) After sub-paragraph (c) of paragraph 4(1) the following shall be inserted, namely,—

"(d) Damaged and sub-standard pieces and fents exceeding three yards in length shall be stamped with the ex-factory price notified in Schedule B as the ceiling price of the variety concerned or with the contract price whichever is less, and the corresponding retail price, expressed either as a price per piece, or as a price per yard, or as a price per lb.

(e) The stamping of cloth as in (a) to (d) above shall be on the face plait of the cloth."

(iii) For sub-paragraph (b) of paragraph 4(2), the following shall be substituted, namely,—

"(b) The maximum retail price fixed by my Notification No. 34-Tex. A(15)-2/43, dated the 11th December 1943, or the contract price plus 15 per cent, whichever is less."

(iv) For sub-paragraphs (5) to (7) of paragraph 5 the following shall be substituted namely,—

"(5) Fents and other short pieces of cloth not exceeding 3 yards in length ;

(6) Hand printed cloth ;

(7) Cloth woven by a manufacturer not manufacturing any yarn who did not have in his possession or under his control more than 25 power looms as on the 1st January 1944. Manufacturers claiming exemption under this clause shall apply to me not later than the 22nd February 1944 giving full details of the power looms in their possession or under their control as on the 1st January 1944."

(v) After sub-paragraph (7) of paragraph 5 the following shall be inserted, namely,—

"(8) Junnadi Sarees ; and

(9) Yarn dyed by a hand-dyer employing less than 10 persons and not using power."

(vi) After paragraph 5 the following shall be inserted, namely,—

"6. This Notification shall take effect from a date which will be notified by me in the case of cloth woven by a manufacturer not manufacturing any yarn and having more than 25 power looms on the 1st January 1944."

M. K. VELLODI
Textile Commissioner

The 1st March 1944

No. 3357-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 29th January 1944

No. 262-Tex. A (3)/43—In pursuance of sub-clause (1) of clause 2 of the Cotton (Forward Contracts and Options Prohibition) Order, 1943, the Central Government is pleased to declare the following contracts to be excluded from the provisions of the said Order, namely :—

Forward contracts entered into by members of the Karachi Cotton Association Limited who are entitled to the use of the clearing house subject to the rules and bye-laws of that Association in terms of the Fine MG 4F Contract (basis Fine MG Punjab 4F $\frac{3}{4}$) provided that the price payable is not more than Rs. 61 and not less than Rs. 46 per maund of 82.27 lbs. Karachi delivery : provided further that every such member shall on each clearing day commencing from 1st February 1944 deposit with the said Association which Association shall in its turn deposit with the Imperial Bank of India a sum (not carrying interest) which shall be not less than Rs. 25 per bale on the net open futures position of each such member regardless of the price of such contract.

H. M. PATEL

Dy. Secy. to the Govt. of India

The 1st March 1944

No. 3358-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 29th January 1944

No. 51-Tex. (B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following amendment in the Cotton Textiles (Dyes and Chemicals) Control Order, 1944, namely :—

In the Schedule to the said order after the entry "Sodium Nitrite" the following entry shall be added, namely :—

"The proprietary chemicals specified below :—

Antireducing Agents for kier boiling and printing, etc.
Resist Salt L

Revatol
Desizing Agent :
Nyxox Conc.
Eatline E
Katazyme
Tutacase (Enzymol)

Discharging Agents
Emulsifying Agents
Whitool JB

Imported Antiseptics
Shirlan 50 per cent Paste

Kier Boiling Assistants
Sandopon N
Sandopon N. Conc.
Shivapon T
Surfax W
Ultrapol B
Ultravon
Unitran
Sulph-Phenichinol

Levelling Agents
Liovatine
Dispersol L Lubol W for Dispersol VR Paste.

Mordanting Agents
Thiotan MS
Oil and Grease Removers
Haughton's No. 1 oil Remover.
Silvatol I

Penetrating Wetting and Scouring Agents
Azomel A
Calsolone Oil HS
Haughton's Aid No. 2
Invadine NX
Lissapol T
Maxowet
Mercerol (Mercerising Wet-ter)
Mercol VG (Mercerising Wetter)
Metanol B
N. S. A. E.

Softening Agents
Velan PFF
Velvetol

Xynomine Powder
Solvents for Printing
Solution Salt BN
Solution Salt GV
Solution Salt SV
Soledon Developer GV
Soledon Developer T

Textile Oiling Agents
soaking Quaker No. 1585
Whitool SES

Waterproofing Agents

Cirol T. T.F. S."

H. M. PATEL
Deputy Secretary

The 1st March 1944

No. 3359-S.T.—The following notification, of the Government of India, Department of Supply, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, the 14th January 1944

No. 35—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Iron and Steel (Control of Distribution) Order 1941, namely :—

In the Second Schedule to the said Order, for the entry "Bolts (including Fish Bolts), Nuts, Rivets and Washers", the following shall be substituted, namely :—

"Bolts (including Fish Bolts), Nuts and Rivets."

J. A. MACKEOWN

Joint Secy. to Govt. of India